

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1446 of 2019

IN THE MATTER OF:

MB Power (Madhya Pradesh) Ltd.

....Appellant

Vs.

Savan Godiawala, Liquidator of Lanco Infratech Ltd.

....Respondent

Present:

For Appellant: Mr. Alok Dhir, Ms. Varsha Banerjee and Mr. Kunal Godhwani, Advocates

For Respondent: Mr. Shantanu Chaturvedi and Ms. Charu Bansal, Advocates

O R D E R

10.02.2020: Heard Learned Counsel for the Appellant.

He seeks and is allowed 10 days' time to file the Rejoinder.

The Registry is directed to list the matter 'For Admission (After Notice)' on **25th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/rr